

[Dr. R. B. Gour-J will say : " No Johnny, you are also a Communist. " That is going to be ihe position. Because such things have happened in other countries. With these words, Sir, I want this House to throw out this Bill.

MESSAGES FROM THE HOUSE OF THE PEOPLE

I. THE RESERVE AND AUXILIARY AIR FORCE BILLS, 1952.

II. THE NATIONAL CADET CORPS (AMENDMENT) BILL, 1952.

MR. DEPUTY CHAIRMAN : Secretary will read out two messages that have been received from the House of the People.

SECRETARY : Sir, I have to report the following messages received from the House of the People signed by the Secretary to the House : I

"In accordance with the provisions of Rule 115 of the Rule of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Reserve and Auxiliary Air Forces Bill, 1952, as reported by the Joint Committee, which has been passed by the House at its sitting held on the 8th August 1952."

II

"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People at its sitting held on the 8th August 1952, agreed without any amendment to the National Cadet Corps (Amendment) Bill, 1952 which was passed by the Council of States at its sitting held on the 29th July 1952."

I lay the Reserve and Auxiliary Air Forces Bill on the Table.

MR. DEPUTY CHAIRMAN : The House stands adjourned till 3 p.m.

The Council then adjourned for lunch till three of the clock.

The Council reassembled after lunch at three of the clock, MR. DEPUTY CHAIRMAN in the Chair

FIXATION OF RENT OF BUNGALOWS AND QUARTERS FOR MEMBERS OF PARLIAMENT

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : Sir, the question of providing suitable accommodation on. reasonable rents for the Members of the Legislature has naturally been receiving the most careful consideration of Government and steps are being taken within the limits of finance that is available to build more units of accommodation. Until such fresh construction is completed some Members have to continue to live in the hostel accommodation that is provided in "Constitution House" and "Western Court". Even in the case of Members for whom accommodation is available in [he bungalows or houses abng Feroze-shah Road, Queensway, Electric Lane, Canning Lane, etc. for in the newly built flats on the South and North Avenues, the problem as to what should be considered equitable rents for the different types of accommodation has had to be faced. The House Committee considered this problem and felt that the existing basis of charging rents was defective and that, in the case of the newly built flats especially, the rents were particularly excessive. They recommended that -some basis of averaging out of the rents should be attempted as between the bungalows and houses on the one hand and the flats on the other, and further suggested that the maximum rent leviabie from each Member should be limited to Rs. 100 p.m. per unit or 10% of the allowances drawn by the Member concerned throughout the year, whichever is less., in all cases where the standard rents would exceed these figures. The)- also recommended that the rents charged for the furniture provided in these various units should be reduced, taking into account a more realistic period as the life of the various articles concerned..

Government have given careful consideration to this matter in the light of